

## ESTIMATES COMMITTEE

## FORTY-FOURTH REPORT

श्रोतुं सुनीला भाष्यर (भासी) : अप्पका महोदय, मैं प्राक्कलन समिति के समाप्ति की ओर से सार्वजनिक स्वास्थ्य विषय पर स्वास्थ्य मंत्रालय के बारे में प्राक्कलन समिति की बयालीसीरी रिपोर्ट—भाग २ पेश करती हूँ।

Shri T. B. Vittal-Rao (Khammam):  
Somre Samiti?

Mr. Speaker: It is on the Order Paper.

Shri V. P. Nayar (Quilon): What is the equivalent for Estimates Committee?

Mr. Speaker: Hon. Members should look into the rules. The Hindi equivalents have been circulated to hon. Members and are available. I am very glad that hon. Members are anxious to know the names in Hindi and I am sure that the same interest will be evinced and in less than six months they will get ready.

12.31 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE  
ACCIDENT TO CALCUTTA-BOMBAY MAIL**

Shrimati Ila Paichoudhuri (Nabardip): Sir, under Rule 197, I beg to call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:

"The accident to Calcutta-Bombay Mail near Chakradharpore on the South-Eastern Railway on the 20th March, 1959."

The Deputy Minister of Railways (Shri Shah Nawaz Khan): I regret to apprise the House of brief details of the collision on 20th March, 1959, at Chakradharpur Station of the South Eastern Railway in which No. 2 Up Howrah-Bombay Mail was involved.

430 LSD.—4.

At about 2.00 A.M. on the night of 19th/20th March, 1959, while No. 664 Down Goods train from Rourkela side was waiting at the Down Outer Signal of Chakradharpur Station on the double line section of the South Eastern Railway for No. 2 Up Mail to pass from Chakradharpur, No. 656 Down Goods also coming from Rourkela side collided into its rear. As a result seven wagons of No. 656 Down Goods got derailed blocking the Up main line. Meanwhile, No. 2 Up Howrah-Bombay Mail from Howrah left Chakradharpur at about 2.10 A.M. and its engine collided with the derailed wagons of No. 656 Down which, as stated above, were fouling the Up line. One third luggage and brake van and one third class bogie coach next to the engine of No. 2 Up Mail got derailed. As a result of this, the driver of No. 2 Up Mail and the Assistant driver of No. 656 Down Goods sustained serious injuries and were admitted into the Chakradharpur Hospital. 15 persons received minor injuries, out of whom 6 were passengers and the remaining were railway staff including the Fireman and the Augwala of No. 2 Up Mail and the Guard of No. 656 Down Goods. All of them were attended to in the Railway Hospital at Chakradharpur and then proceeded by No. 2 Up Mail which left after a detention of about 10 hours. The Guard of No. 656 Down Goods was, however, subsequently admitted into the Railway Hospital at Adra. Through communication which was interrupted was restored at about 12.00 hours on 20th March, 1959. The Government Inspector of Railways, Calcutta, commenced his statutory enquiry at Chakradharpur on 21st March, 1959 and concluded it on 22nd March, 1959; his report is awaited.

The driver of No. 2 Up Mail unfortunately died in the Hospital on the evening of 22nd March, 1959. The Assistant Driver of No. 656 Down Goods is still in hospital at Chakradharpur and is progressing satisfactorily. The Guard of No. 656 Down

[*Shri Shahnawaz Khan*]

is also progressing satisfactorily in the Adra Hospital and is likely to be discharged in about three days' time.

An ex-gratia payment of Rs. 500 has been made to the family of the deceased driver of No. 3 Up Mail, and Rs. 100 each to the Assistant Driver and the Guard of No. 656 Down Goods.

12.35 hrs.

**COAL GRADING BOARD (REPEAL) BILL\***

*The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):* Sir, I beg to move for leave to introduce a Bill to repeal the Coal Grading Board Act, 1925, and to provide for certain matters incidental thereto.

*Mr. Speaker:* The question is:

"That leave be granted to introduce a Bill to repeal the Coal Grading Board Act, 1925, and to provide for certain matters incidental thereto"

*The motion was adopted.*

*Sardar Swaran Singh:* Sir, I introduce the Bill.

12.36 hrs.

**\*\*DEMANDS FOR GRANTS—contd.**

**MINISTRY OF HEALTH**

*Mr. Speaker:* The House will now take up discussion and voting on Demands Nos. 42, 43, 44, 45 and 122 relating to the Ministry of Health for which five hours have been allotted. Hon. Members desirous of moving cut motions may kindly hand over at the Table within fifteen minutes the numbers of the selected cut motions. I shall treat them as moved, if the hon. Members in whose names these cut motions stand are present in the

House and the cut motions are otherwise in order.

**DEMAND NO. 42—MINISTRY OF HEALTH**

*Mr. Speaker:* Motion moved:

"That a sum not exceeding Rs. 12,92,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1960, in respect of 'Ministry of Health'."

**DEMAND NO. 43—MEDICAL SERVICES**

*Mr. Speaker:* Motion moved:

"That a sum not exceeding Rs. 6,07,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1960, in respect of 'Medical Services'."

**DEMAND NO. 44—PUBLIC HEALTH**

*Mr. Speaker:* Motion moved:

"That a sum not exceeding Rs. 15,15,32,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1960, in respect of 'Public Health'."

**DEMAND NO. 45—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF HEALTH**

*Mr. Speaker:* Motion moved:

"That a sum not exceeding Rs. 80,60,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1960, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Health'."

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 26-3-1959.

\*\*Moved with the recommendation of the President.